

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 9 of 2016

Dated :11th January, 2016

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

M/s. Delhi Transco Ltd.,

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant (s) : Ms. Swapna Seshadri
Mr. Ishan Mukherjee

Counsel for the Respondent (s) : -

O R D E R

Heard. Admit. Issue notice of the Appeal to the Respondents returnable within two weeks from today. Counter Affidavit/reply may be filed four weeks from today and rejoinder, if any, be filed within two weeks thereafter. Dasti Service is permitted.

Post this Appeal for hearing on **9.3.2016**.

Since the issue arising in this Appeal emanates from the common Impugned Order as is there in Appeal No.1 of 2016, hence Registry is directed to tag together **Appeal No.1 of 2016 and Appeal No.9.**

(T. Munikrishnaiah)
Technical Member
hc/rkt

(Justice Surendra Kumar)
Judicial Member